

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-514

IB-3131/ND/2019
IA/3238/2024, IA/1971/2024

IN THE MATTER OF:

M/s. Jindal Stainless Ltd.

.....Applicant

Vs.

M/s. Singhal Strips Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 05.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Yashasvi
Bahuguna, Advs.

ORDER

IA/3238/2024:-

This is an application filed by the Resolution Professional under Section 18(f) of the IBC, 2016, seeking certain directions to the Respondents. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List this application on **13.08.2024**.

IA/1971/2024:-

Ld. Counsel on behalf of the Applicant is present and submitted that in terms of order dated 25.04.2024, they have served the Respondents through substituted mode of service i.e. publication and the proof of service has been filed which is now available on the e-portal. None appears on behalf of the Respondents at the time of hearing of the matter. In the interest of justice, one more opportunity is given to the Respondents to appear and file their response. List this application on **13.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)